

HIGH COURT OF JHARKHAND, RANCHI

INFORMATION

1. During the partial Vacation except for pending B.A. & A.B.A. cases, only fresh cases filed during the partial Vacation will be listed upon mentioning and after the permission of the vacation Bench. For any pending matters, if urgent, Learned Counsels shall file Interlocutory Applications for hearing that particular case(s). Mentioning for Urgent hearing may be sent by the concerned Advocate/Party in person in the e-mail id of the concerned Court.
2. During the partial Vacation, only physical filing of urgent matters can be done between 11 A.M. to 12:30 P.M. on working days in the drop-box kept at Gate No.3 of the Court.

**By order of the Hon'ble
the Chief Justice**

Sd/- Ambuj Nath

**High Court of Jharkhand, Ranchi,
The 26th July, 2020.**

Registrar General